

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1178
ANSWERED ON:08.08.2011
CONTRACT WORKERS
Patle Kamla Devi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the workers are employed on contract basis in the Public Sector rural industries/mines/power plants and private sector establishments;
- (b) if so, whether the labour laws are not being followed in respect of these workers;
- (c) the action taken against these establishments; and
- (d) the measures taken to check the violation of salary-allowances and service conditions rules prescribed for contract labourers?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) to (c): The employers in the mines/industries both in public as well as private sectors can engage contract workers in their establishments as per their requirements if the contract work has not been prohibited under Section 10(1) of Contract Labour (Regulation & Abolition) Act, 1970. In the establishments falling under Central Sphere, regular inspections are conducted and appropriate action is taken including filing of prosecutions by Central Industrial Relations Machinery (CIRM) headed by Chief Labour Commissioner (Central) under Contract Labour (Regulation & Abolition) Act, 1970 so as to safeguard the interest of workers.
- (d): Apart from action under Contract Labour (Regulation & Abolition) Act, 1970, short or non payment of wages, if reported under Minimum Wages Act and/or Payment of Wages Act, action is also taken by way of filing claim cases before the Authorities concerned.